

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

### **Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023) (05.02.2024 to 02.03.2024)**

**(First Week – 05.02.2024 to 10.02.2024)**

<b>DATE/ DAY</b>	<b>SESSION – I 10:15 am to 11:30 am</b>	<b>SESSION – II 11:45 am to 01:15 pm</b>	<b>SESSION – III 2:00 pm to 3:15 pm</b>	<b>SESSION – IV 3:30 pm to 4:45 pm</b>	<b>SESSION – V 4:45 pm to 5:45 pm</b>
<b>05.02.2024 (Monday)</b>	Inauguration of the Course & Brief overview of the training programme, methodology and its object  (Contd....)  By: <b>Officers of the Academy</b>	Introduction of First Phase & Second Phase Field Training and how to prepare notes relating to field diary  By: <b>Officers of the Academy</b>	Presentation by participants relating to departments visited during their First field training.	An overview of M.P. Civil Courts Act, 1958 & Rules  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	An overview of Rules & Orders (Criminal)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>
<b>06.02.2024 (Tuesday)</b>	Discussion on – Role and duties of Ministerial Staff of Courts  (Part I)  By: <b>Shri Ashok Kumar Tripathi Deputy Director, MPSJA</b>	Discussion on – Role and duties of Ministerial Staff of Courts  (Part II)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Role and importance of various sections of the Court – Malkhana  By: <b>Shri Ashok Kumar Tripathi Deputy Director, MPSJA</b>	Role and importance of various sections of the Court – Nazarat  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Role and importance of various sections of the Court – Copying and Record Room  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>
<b>07.02.2024 (Wednesday)</b>	Police remand, judicial remand & transit remand – Various aspects  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>		Institution of Suits and Jurisdiction of Civil Court • Inherent, pecuniary and territorial jurisdiction (S. 9) • Scrutiny of plaint • Registration of suit  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Over view of law relating to temporary injunction • Breach of Injunction • Supplementary Proceedings  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Quest for Universal Judicial Standards: <b>Integrity</b> (40 Min)  <b>(Recorded Session)</b>  By: <b>Hon'ble Chairman, Governing Council, MPSJA</b>

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>08.02.2024 (Thursday)</b>	Production of documents on which plaintiff sues relief & production of document on which defendant relies (O. 7 R. 14) (O. 8 R. 1)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Parties to the suits – • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties  By: <b>Shri Ashok Kumar Tripathi Deputy Director, MPSJA</b>	Pleadings generally • Striking out pleadings • Amendment of pleadings • Failure to amend after order  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Over view of law relating to temporary injunction • <i>Ex Parte</i> • Procedural aspect  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Discussion on – Key issues relating to bail & conditions to be imposed  (Part – I)  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>
<b>09.02.2024 (Friday)</b>	Dining Etiquettes & Manners / Dressing and communication Skills  <b>(Recorded Session)</b>  By: <b>Ms. Monika Anand Life Coach and Trainer, Indore</b>		Return of plaint and rejection of plaint (O. 7 R. 11)  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Issuance and service of summons in civil matters  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Open interactive session  By: <b>Officers of the Academy</b>
<b>10.02.2024 (Saturday)</b>	Discussion on – Key issues relating to bail & conditions to be imposed  (Part – II)  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Key issues relating to – Preliminary Enquiry and Departmental Enquiry  & Board Management and Case management  By: <b>Director, MPSJA</b>	Introduction of Bhartiya Nayaya Sanhita (BNS)  By: <b>Officers of the Academy</b>	

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
  - (2) Tea Breaks from 11.30 am to 11.45 am and from 3.15 pm 3.30 pm.
  - (3) Lunch Break from 1.15 pm to 2.00 pm.
  - (4) **Use of Cell Phones in lecture room is strictly prohibited**
  - (5) The Time Table is subject to change as per exigencies

**DIRECTOR**

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)  
(05.02.2024 to 02.03.2024)**

**(Second Week – 12.02.2024 to 17.02.2024)**

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>12.02.2024 (Monday)</b>	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction and cognizance of offence by Magistrate upon Police Report  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Discussion on interim custody of property under Section 451/457 CrPC  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	<i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2 CPC) • Relinquishment of part of claim • Omission to sue the one of several reliefs • Joinder of causes of action  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Process to compel appearance. • Summons • Warrant of arrest Proclamation and attachment  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	
<b>13.02.2024 (Tuesday)</b>	Death, marriage and insolvency of parties (O. 22 CPC)  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Examination of parties by the Court • Appearance before the conciliatory forum or authorities • Alternate Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC)  By: <b>Shri Ashok Kumar Tripathi Deputy Director, MPSJA</b>	Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon  By: <b>Director, MPSJA &amp; Shri Amit Singh Sisodia OSD, MPSJA</b>	Key issues relating to Framing of Charges • Form of charge • Addition and Alteration of charge • Section 34 and 149 IPC • Section 109 and 120B IPC  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	
<b>14.02.2024 (Wednesday)</b>	<b><i>HOLIDAY ON ACCOUNT OF BASANT PANCHAMI</i></b>				

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<b>15.02.2024 (Thursday)</b>	Recording of statement u/s 164 Cr.P.C  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Commissions in civil cases • commission for local investigation • Commission to examine witnesses  By: <b>Shri Ashok Kumar Tripathi Deputy Director, MPSJA</b>	Overview and Evidence for maintenance of wife, children and parents  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Order and Execution for Interim and Final maintenance of wife, children and parents  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Open interactive session  By: <b>Officers of the Academy</b>
<b>16.02.2024 (Friday)</b>	Key issues relating to recording of evidence in civil cases  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>		• Preparation of list of witness and summoning of witness in civil cases • Adjournments  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Withdrawal and Compromise of suit and adjustment of suit  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Written Statement, Set-off and Counter Claim  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>
<b>17.02.2024 (Saturday)</b>	Key issues relating to Registration Act, 1908 and the Indian Stamp Act, 1899 and impounding of document  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Order Sheet writing in Criminal cases  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Types of trials • Trial of warrant cases • Cases instituted on Police Report • Cases instituted other than Police Report  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Types of trials • Trial of Summons and Summary Cases by Magistrate  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Quest for Universal Judicial Standards: <b>Impartiality &amp; Equality</b>  By: <b>Director, MPSJA</b>

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